The Tamil Nadu Panchayats and Panchayat Union Councils (Extension of Term of Office) Act, 1975

Act 34 of 1975

Keyword(s):
Extension of Term of Office, President of Panchayat, Member, Chairman
Union Councils

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THE TAMIL NADU PANCHAYATS AND
PANCHAYAT UNION COUNCILS (EXTENSION OF
TERM OF OFFICE) ACT, 1975.

[Received the assent of the Governor on the 15th November
1975, first published in the Tamil Nadu Government
Gazette Extraordinary on the 17th November 1975
(Karthigai 1, Iratchasa (2006—Tiruvalluvar Andu)).]

An Act to provide for the extension of the term of office
of the members and the Presidents of Panchayats and
members and Chairmen of the Panchayat Union
Councils in the State of Tamil Nadu.

Be it enacted by the Legislature of the State of Tamil Nadu
in the Twenty-sixth Year of the Republic of India as
follows :—

1. (1) This Act may be called the Tamil Nadu
Panchayats and Panchayat Union Councils (Extension of

(2) It shall be deemed to have come into force on the
22nd July 1975.

2. Notwithstanding anything contained in the Tamil
Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of
1958) or in any other law for the time being in force,
the term of office of—

(i) the members of all the panchayats ;
(ii) the Presidents of all the panchayats ;
(iii) the members of all the Panchayat Union Councils ;
(iv) the Chairmen of all the Panchayat Union Councils
in the State of Tamil Nadu and holding office as such on

* For Statement of Objects and Reasons, see Tamil Nadu
Government Gazette Extraordinary, dated the 18th October 1975,
Part IV—Section 1, Page 190.
the 22nd July 1975 shall extend up to the noon on the first
day of August 1976 @:

Provided that if a member of the Township Committee
is a member of a Panchayat Union Council, he shall cease
to hold office as a member of the Panchayat Union Coun-
cil whenever he ceases to be the member of the Township
Committee or on the first day of August 1976, whichever
is earlier.

3. The Tamil Nadu Panchayats and Panchayat Union Repeal,
Councils (Extension of term of office) Ordinance, 1975
(Tamil Nadu Ordinance No. 7 of 1975), is hereby repealed.

@ By virtue of section 2 of the Tamil Nadu Panchayats (Exten-
sion of Term of Office) Act, 1976 (President’s Act 32 of 1976) read
with section 2 of the Tamil Nadu Panchayats (Extension of Term of
Office) Amendment Act, 1977 (Tamil Nadu Act 4 of 1977), the
term of office of the members and the Presidents of all the
panchayats in the State of Tamil Nadu, holding office as such on
the 31st day of July 1976, was extended upto the noon on the 1st
day of February 1978.